

TECHNICAL VALIDATION

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Docket No. 44/TT/2011

Date: 13.12.2011

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval for determination of Transmission Tariff for (a) LILO of both Circuits of Udumalpet - Madakathara (North Trichur) 400 kV D/C Line at Chulliar (Palakkad) 400 kV Sub-Station (New) and 1X63 MVAR Bus Reactor along with associated bays (Anticipated DOCO: 01.03.2012), and (b) 2X315 MVA 400/220 kV ICTs at Chulliar (Palakkad) S/S along with associated Bays and 220 kV downstream system (Anticipated DOCO: 01.03.2012) under System Strengthening-XI in Southern Regional Grid

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 13.1.2012:

- (i) The break-up of initial spares for the subject transmission line & extension of associated bays and the balance initial spares for the other assets of LILO of both the circuits along with ICTs and associated bays.
- (ii) Recommendations of OEM for keeping for initial spares for the subject assets.
- (iii) The date of request for land made by the Petitioner to the Govt. of Kerala along with the documentary evidence and also the documentary evidence of transfer of land by the Govt. of Kerala.
- (iv) When was the RoW issues taken with the private land owners along with the documentary evidence?
- (v) Documentary evidence of the litigation on RoW issue and also the copy of agreement reached in February, 2010 and possession of land certificate in October, 2010.

- (vi) Explain the reason for increase in cost by 24 % under the sub-head "Erection, Stringing & Civil works including foundation" as per Form 5-B [page no. 31].
- (vii) Explain the reason for increase in cost by 200 % under the sub-head "Site preparation" as per Form 5-B [page no. 31].
- (viii) Explain the reason for increase in cost by 15.70 % under the sub-head "Control Room & Office Building including HVAC" as per Form 5-B [page no. 31].
- (ix) Explain the reason for increase in cost by 33.3 % under the sub-head "Station Auxiliaries" component wise as per Form 5-B [page no. 32].
- (x) Explain the reason for increase in cost by 89 % under the sub-head "Erection" as per Form 5-B [page no. 32].
- (xi) The reasons for "date of award" for "item no. 1.0 of A" as 24/2/2010 when the scheme was approved in February, 2009 and also that the "date of award" for item no. 1 & 2 of B" was 9/3/2009 and 4/5/2009 respectively.
- (xii) Explain the reason for increase in cost by 29% under the sub-head "Control, Relay & Protection Panel" as per Form 5-B [page no. 56].
- (xiii) Status of the DOCO of the assets.
- (xiv) Detailed break-up of 'Balance & Retention' payments as per Regulation 9 (1) of Tariff Regulations.
- (xv) The petitioner may furnish the status of DOCO.
- (xvi) In case there is change in anticipated DOCO, the CA/Mgt certificate certifying the actual expenditure up to DOCO, Projected additional capital expenditure therefore, and actual debt and equity as on DOCO & for add cap.
- (xvii) Details of IDC and IEDC for delay period of 7 months.

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)